

**Central Administrative Tribunal  
Principal Bench**

**OA No.574/2016**

New Delhi this the 4<sup>th</sup> day of August, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Gurminder Singh,  
S/o S. Harbhajan Singh,  
TTE,  
Northern Railway,  
Amritsar,  
R/o 196, New Golden Arc  
Amritsar (Punjab)

...applicant

( By Advocate : Ms. Meenu Mainee )

**Versus**

Union of India & Ors. : through

1. Secretary,  
Baroda Board,  
Ministry of Railways,  
Rail Bhawan,  
New Delhi.
2. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
3. Divisional Railway Manager,  
Northern Railway,  
Ferozpur Cantt.
4. Shri G.S. Suri,  
CEI (HQ),  
Northern Railway,  
Baroda House,  
New Delhi.

...respondents

(By Advocate : Shri R.N. Singh)

## **ORDER (ORAL)**

**Mr. Justice M.S. Sullar, Member (J) :-**

At the very outset, learned counsel for applicant states that this Original Application (OA) be disposed of, to enable the applicant to file fresh OA, on the same cause of action, with legible/translated copies of all the documents.

2. Therefore, the OA is, hereby, disposed of with the aforesaid liberty, as prayed for.

**( V.N. Gaur )  
Member (A)**

**( Justice M.S. Sullar )  
Member (J)**

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